

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 87588 of 2018

(Arising out of Order-in-Appeal No. PK/221-222/Appeal Thane/BH/17-18/2697 dated 19.01.2018 passed by Commissioner (Appeals Thane) GST & Central Excise, Mumbai)

Sangam Rayon

.....Appellant

C/o Shree Synthetics, 12116 Room No.15,
2nd Floor, Old Hanuman 1st Cross Lane, Kalbadevi,
Mumbai – 400 002.

VERSUS

**Commissioner of Central Excise,
Thane-I**

.....Respondent

Navprabhat Chambers, Ranade Road, Dadar (W),
Mumbai – 400 028.

Appearance:

Ms. Kiran Doiphode, Advocate for the Appellant
Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85901/2020

Date of Hearing : 18.11.2020
Date of Decision : 18.11.2020

PER : BENCH

When the matter was called for hearing today, a letter dated 25.02.2020 addressed by the appellant was placed before the Bench. After going through the same, we find that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019

and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

Sm